

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 18
C.P. (IB) No.142/BB/2023

IN THE MATTER OF:

M/s. Omkara Assets Reconstruction Pvt. Ltd. ... Petitioner
Vs.
Veni Malishetty ... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 09.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Gaurav R.
For the Respondent : Ms. Lakshmi M.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. The Ld. Counsel for the RP submits that he has filed his report through e-filing and requests time to file a physical copy. He is permitted to file the same, within three days. The Ld. Counsel for the Respondent submits that he has received the copy of report of RP and seeks time to file reply. He is permitted to file the same within a period of two weeks, after duly serving the copy on the other side.
3. List the case on **11.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)